

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-131/ND/2021

**IN THE MATTER OF:**  
M/s. Akshit Petrochem Pvt. Ltd.

....PETITIONER

Vs.

M/s. Dimple Plastics Pvt. Ltd.

....RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 13.07.2021  
(Virtual Hearing)

**Coram:**

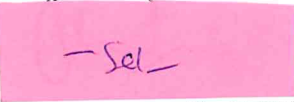
**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

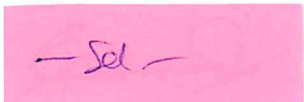
For the Petitioner/Operational creditor :Mr. Vipul Ganda, Mr. Aman  
Choudhary, Ms. Alexandra  
Celestine, Advocates.  
For the Respondent/Corporate debtor :Mr. Rishi Manchanda, Mr.  
Siddharth Mullick, Advocates.

**ORDER**

**IA No. 2819 of 2021.**

Heard the submissions made by the Learned Counsel for the operational creditor. The learned counsel for the operational creditor has submitted that the dispute is amicably resolved between the parties. The joint application by the parties is taken on record. The main petition IB/131/ND/20121 stands **disposed** of with liberty to revive the same in the event of failure or breach of the terms of the settlement. IA No. 2819 of 2021 is allowed. The case papers may be sent to record room. The matter originally listed 22.07.2021 need not be listed again.

  
(Hemant Kumar Sarangi)  
Member (T)

  
(P.S.N. Prasad)  
Member (J)

(Meenu)